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SECTION 3, SUB SECTION (II)
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 11 (RE-2013)/2009-2014

NEW DELHI, THE 22ND APRIL, 2013

Subject: Amendment in the Import Policy of Fish Body Oil (Refined).

S.O. (E): In exercise of powers conferred under Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2009-2014, as amended from time to time, the Central Government hereby makes the following amendment in Chapter 15 of ITC (HS) 2012, Schedule 1 (Import Policy):

2. The Quality Parameter (iv)-Eicosapentaenoic Acid EPA + Docosaphexaenoic Acid DHA of Fish Body Oil (Refined) under Exim Codes 1504 20 10 and 1504 20 20 as prescribed in Policy Condition 5 at the end of Chapter 15 of ITC (HS) 2012, Schedule 1 (Import Policy) is revised from the present '5-15% by weight' to 'Not less than 5% by weight'. After the revision, the Quality Parameters in Policy Condition 5 of Chapter 15 shall be as under:

Sr. No.	Quality Parameter	Value
(i)	Free fatty Acids:	<0.10% (as Oleic Acid)
(ii)	Moisture:	<0.5%
(iii)	Perozone value (PV):	<10 milli equivalent/kg of oil
(iv)	Eicosapentaenoic Acid EPA + Docosaphexaenoic Acid DHA:	Not less than 5% by weight
(v)	Trans fat:	<0.1%

3. Effect of this Notification

The prescribed standard of EPA & DHA content in Fish Body Oil (Refined) has been revised to 'Not less than 5%

by weight' without any upper limit.

(Anup K. Pujari)
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